

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **05.07.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : V Manoharan and 31 Others  
Vs  
Associated Cylinders and Accessories Pvt Ltd

**MAIN PETITION NUMBER** : CP/607/IB/2017

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/1481(CHE)2024

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**ORDER**

Present: Ld. Counsel Shri. N P Vijaykumar for the Applicant /  
Liquidator, who is also present in person.

This application has been filed to take on record the settlement agreement dated 28.05.2024 entered between the Applicant and the Respondents.

It is stated that a settlement had been arrived for the purpose of payment of EPF dues. The Corporate Debtor in the present case had not maintained any provident fund, so no payment was made towards EPF. The workman obtained an award from the Labour Court from 05.04.2019 as to the payment of workman dues and provident funds. The parties filed the writ petition which are pending. In the mean time, it is settled that out of the liquidation estate PF dues be paid first and thereafter distribution be made under Section 53 of IBC, 2016.

The agreement is taken on record, but this Tribunal is not expressing its opinion on the merits of the settlement agreement.

IA(IBC)/1481(CHE)2024 is **disposed of**.

**Sd/-**

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)